

(93)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 108/95.

Dt. of Decision : 31.1.95.

1. M. Subba Rao

2. G. Muniratnam

.. Applicant.

1. The Chief General Manager,
Telecommunication, A.P.,
Hyderabad.

2. Union of India, rep. by the
Director General, Department of
Telecommunications, New Delhi.

3. The Secretary to the Ministry of
Telecommunication, New Delhi. .. Respondents.

Counsel For the Applicants : Mr. K. Venkateswara Rao

Counsel For the Respondents : Mr. S. Venkateswara Rao

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

24

O.A.No.108/95.

Date: 31/1/96

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member (Administrative)

Heard Sri K.Venkateswara Rao, learned Counsel for the applicants and Sri N.R.Devaraj, learned Standing Counsel for respondents.

2. Applicant No.1 is presently working as Senior Accounts officer in the office of the Area Manager, North Telecom, Secunderabad and Applicant No.2 is presently working as Accounts Officer in the office of the 1st respondent. This OA was filed praying for stepping up of their pay in the cadre of Accounts Officer so as to equal to the pay of Sri G.Ranganathan (Staff No.81222) who was junior to them in the immediate lower cadre of Junior Accounts Officer.

3. The posts of Junior Accounts Officer and Accounts Officer in the Telecom Department are All India cadre. The promotion from the post of Jr.Accounts Officer to Accounts Officer is on the basis of seniority-cum-fitness. The avenue of promotion for the Accounts Officer is to the cadre of Sr.Accounts Officer, and from there to Asst. Chief Accounts Officer and then to Chief Accounts Officer.

4. The contentions raised in this OA have been covered by judgment dt. 30.11.1994 in OAs 1523/94, 43/93, 1078/94, 1193/94 & 1226/94 where both of us were parties to that judgment. As the applicants herein are similarly situated as that of the applicants in the OAs quoted above, we see no reason to differ from the said judgment and allow this OA as prayed for as was done in those OAs.

(25)

5. In the result, stepping up of pay as prayed for by the applicants herein is allowed. But, the monetary benefits are limited from 23.1.1994 (this OA was filed on 23.1.1995).

6. The OA is ordered accordingly at the admission stage itself. No costs. /

R. Rangarajan
(R. Rangarajan)
Member (Admn.)

V. Neeladri Rao
(V. Neeladri Rao)
Vice-Chairman

Dated 3/ 1/ 95.
January, 1995.

Deputy Registrar (J) CC

Grh.

To

1. The Chief General Manager, Telecommunication, A.P. Hyderabad.
2. Department of Telecommunications, New Delhi.
3. The Secretary to the Ministry of Telecommunication, New Delhi.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. OGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm

31/1/95
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: 31-1-1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No.

108195

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

DVM

Recon
31/2/95

No stamp copy

